

Licences issued to large industrial houses

1913. SHRI BHIM RAJ:
SHRI SAWAISING
SISODIA:
SHRI PRAKASH
MEHROTRA:
SHRIMATI HAMIDA HABIB-
ULLAH:
SHRI GURUDEV GUPTA:

Will the Minister of INDUSTRY be pleased to state the details of the licences issued to each large industrial house since March, 1977?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): 85 industrial licences have been issued under the Industries (Development & Regulation) Act, 1951 from 1st March, 1977 to 30th June, 1978 to undertakings registered under the MRTP Act. Data about industrial licences is maintained by the Secretariat for Industrial Approvals on the basis of list of MRTP undertakings furnished by the Department of Company Affairs. Industrial house-wise data is not maintained centrally in the Department of Industrial Development.

Details of all industrial licences including the name of the party, item of manufacture and capacity etc. are published in "Weekly Bulletin of Import Licences, Export Licences and Industrial Licences" and "Monthly List of Letters of Intent and Industrial Licences". Copies of these publications are available in the Parliament Library.

Allotment of Candidates in the States Quota in the All India Services

1914. PROF. RAMLAL PARIKH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any condition for learning the official language of the State concerned while deciding the allotment of States for the All India Services officers;

(b) whether the condition is being fulfilled, if so, to what extent; and

(c) if the answer to part (b) above be in the negative what measures Government are taking to fulfil the conditions by the cadre officers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) to (c) There are no conditions for learning the language of the State while deciding the allocation of candidates of the All India Services to the various State Cadres/Joint Cadres. However after Cadre allocations are made in accordance with the set principles, language training for those probationers who are not familiar with the language of the States to which they are allotted is imparted in the concerned training institutions. In such States as require more than one language to be learnt the principal language is taught to the probationers who are not familiar with it. Those who are familiar are provided with training in the other language of the State.

Enriched Uranium from Foreign Countries

1915. PROF. RAMLAL PARIKH:
SHRI T. ANJIAH:

Will the PRIME MINISTER be pleased to state:

(a) whether Government are holding any negotiations for securing enriched uranium from countries other than U.S.A.;

(b) if so, what are the names of the countries and the nature of the negotiations; and

(c) whether Government are having any negotiations for alternative fuel for the atomic power plant?

THE PRIME MINISTER (SHRI MORARJI R. DESAI): (a) No, Sir.